

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI

O.A. No. 112 of 2023

In the matter of
M. Narasimha Rao

... Applicant

Versus

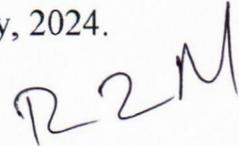
Member Secretary, Telangana State Pollution Control Board
& 4 Others

... Respondents

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Dated at Chennai on this the 01st day of July, 2024.


Counsel for 5th Respondent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI

O.A. No.112 of 2023

In the matter of

M.Narasimha Rao

... Applicant

Versus

Member Secretary,
Telangana State Pollution Control Board
& 4 Others

... Respondents

Counter to Additional Reply of the 4th Respondent dated 02.12.2023
Filed by the 5th Respondent

I, Subhanarayan Muduli, son of Surendranath Muduli, aged about 31 years and having office at 6-3-553, Unit No. E3 & E4, 4th Floor, Quena Square, Off: Taj Deccan Road, Erramanzil, Hyderabad, Telangana – 500 082, now temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows:

1. I am working as the Company Secretary in the 5th Respondent Company and I am well acquainted with the facts and circumstances of the case both personally and as disclosed from records. I am duly authorized to file the present counter to Additional Reply of the 4th

For Anjani Portland Cement Limited

S. Muduli

Company Secretary

Respondent. I pray this Hon'ble Court to treat my counter affidavit dated 29.02.2024 as part and parcel of this affidavit.

2. I submit that the contentions stated in the Additional Reply of the 4th Respondent dated 02.12.2023 are denied. The data collected from the Online Continuous Emission & Effluent Monitoring System (OCEMS) are real time data and the same cannot be fudged or manipulated. It is averred that the data connected to the CPCB portal for the period of October 01, 2023 to November 17, 2023 in respect of data for (Sulphur di oxide) SO₂ & (Nitrogen di oxide) NO_x from Stack 2_KILN2_RABH_RAW MILL is not available since 18th May 2022. The reason for the unavailability of the said data for the relevant period was on account of software glitch and the same was not noticed at the end of the Technology provider. It is purely a communication gap and not to be treated as a failure on the part of the project proponent.

3. The data collected by Online Continuous Emission and Effluent Monitoring System are real time data, which are transferred from the OCEMS directly to State Pollution Control Board and Central Pollution Control Board, the Technology Provider acts only as a medium to see the real data reaches the respective Pollution Control Board properly. In the eventuality of any error in receiving data, update in software or

For Anjani Portland Cement Limited



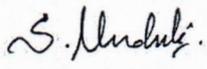
Company Secretary

any other technical issue in the data reaching the portal of both the CPCB and the State Pollution Board, the same upon proper intimation to the project proponent, will seek the help of the Technology provider to rectify the error. In fact, the project proponent also takes the real time data of the pollution levels only from the CPCB or State Pollution Control Board website. While accessing the website, if the project proponent happens to notice any missed data or data not reaching the CPCB or State Pollution Control Board Portal, immediately the project proponent officers raise tickets of concern and bring the issue to the notice of the respective technology provider. It is imperative to state here that for CPCB and for Telangana State Pollution Control Board there are distinct technology providers to oversee any software glitch in the real time data collected in Online Continuous Emission and Effluent Monitoring System being transferred properly to the respective Pollution Control Boards.

4. I submit that the real time data collected in the OCEMS installed within our factory premise directly sent to the Central Pollution Control Board through our previous technology provider M/s. Yokogawa Limited. Thereafter, on account of the deficient service provided by previous technology provider, the project proponent opted to migrate to a different technology provider M/s. Glens Technologies Pvt Ltd and entrusted with

For Anjani Portland Cement Limited

Page No.3
No. of Corrections


Company Secretary

them to clear the technical glitch and also to update the software from time to time in order to see that there is no delay in reaching of the real time data to the Central Pollution Control Board. It was only during this transition period, the data collected in the Real time Monitoring System were missed out especially (Sulphur di oxide) SO₂ & (Nitrogen di oxide) NO_x from Stack 2_KILN2_RABH_RAW MILL. All other Real time Data's which were missed out for the relevant periods were properly sent to CPCB based on the tickets raised by the project proponent. I further submit that the same was attributable to certain server related issues and upon coming to know of the same, this Respondent immediately raised tickets (complaints) with their Technology provider M/s. Glens Technologies. The raised tickets along with communications is annexed herewith as **Annexure – A**.

5. Thereafter the said issue was resolved during December 2023 and from then on there is seamless data transfer to the CPCB server and the same is reflected in their portal. The real time data which the CPCB claimed to be missing, has been collated and transferred to CPCB RTDMS server through the other Technology Provider deputed for the State Pollution Control Board viz., M/s. Knowledge Lens – A Rockwell Automation Company, after the CPCB intimated the same in their Additional Reply. The screen shot from the CPCB RTDMS server

For Anjani Portland Cement Limited

S. Indulekha
Company Secretary

reflecting the data (which was not transmitted earlier due to technical issues) is annexed herewith as **Annexure B**. The email dated 21.03.2024 issued by this Respondent to the Regional Office of CPCB notifying them about the resolving of issues raised before this Hon'ble Tribunal is annexed herewith as **Annexure C**.

6. It is apposite to mention here that the said data [which due to server issues, not transmitted to CPCB] was parallelly being transmitted to the Telangana State Pollution Control Board through a different technology provider. In fact, there was no issue with respect to the State Pollution Control Board, as the Technology Provider monitoring that particular line has been properly keeping track and maintaining the system. Due to deficient service provided on the part of the previous Technology provider, the Project Proponent has to face unnecessary remarks. At the cost of repetition, I reiterate that non-receipt of real time data from Online Continuous Emission and Effluent Monitoring System installed in our facility to the CPCB Portal is only due to the above mentioned bona-fide reasons.

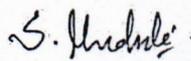
7. With regard to the averment that particulate matter connected to Stack_1_70TPH COAL_ FIRED_BOILER had exceeded 1 to 8 occasions out of 96 readings in a day and the exceeded PM value

ranges from 30.1 to 30.9 mg/Nm³ against the prescribed standard 30 mg/Nm³; This answering Respondent submits that as per the Renewal of consent to operate order dated 6.11.2021 issued to this Respondent by the Telangana State Pollution Control Board for Coal Fired Captive power plant, the applicable emission standard for PM is 50 mg/Nm³. Therefore, the Particulate Matter has not exceeded the permissible limits and the same is well within the parameters prescribed under the Consent order. This Respondent has brought the same to the notice of CPCB and the said communication is attached as **Annexure- D**. The consent & HWA Order issued by the Telangana State Pollution Control Board along with applicable standards is attached as **Annexure - E**.

8. I submit that after the applicable emission standard was brought to the notice of the CPCB, they have made changes to their server to reflect the correct emission standard for PM. The screen shot of reflecting the correct standard (50 mg/nm³) in the CPCB server is annexed as **Annexure – F**.

9. In response to PM value exceeding on two occasions in the Stack_5_Cooler1 on 05.11.2023, I humbly submit that as per real time data both in TSPCB server & CPCB RTDMS server, this Respondent's Plant in which Stack_5_Cooler1 was under shutdown on the said date.

For Anjani Portland Cement Limited


Company Secretary

Therefore, no exceedance was noted in respect of Stack_5_Cooler1 on 5.11.2023 and the Screen shot from CPCB server is attached as **Annexure -G.**

10. In fact this Respondent has no control to switch off the CEMS installed within its factory premise. In response to the delay alerts which were generated in RTDMS server, I submit that the same was due to duplicate parameters which were not removed during migration of TPDS server (7 Stacks = Stack_7 Cement Mill-1, Stack _9 Cement Mill-3, Stack_6 Coal Mill-2, Stack_3 Cooler 1 ESP, Stack_4 Cooler 2 ESP, stack 1 Kiln 1 RABH, Stack 2 Kiln 2 Raw Mill RABH). I further submit that now this Respondent has removed all duplicate parameters at RTDMS portal.

It is therefore most humbly prayed that this Hon'ble Tribunal may be pleased to take on record and consideration the additional counter affidavit and dismiss the application as devoid of merits.

For Anjani Portland Cement Limited



Company Secretary

Solemnly affirmed at Chennai
on this the 12th day of April 2024
and signed his name in
my presence.

BEFORE ME,

ADVOCATE - CHENNAI

Details of Tickets raised for few parameters data not uploading in server

| DATE | TICKET NO. | ISSUE |
|-----------|------------|---------------------|
| 02-Apr-23 | SL54633 | Data Not Upload |
| 13-Jun-23 | SL57314 | Data Not Upload |
| 25-Sep-23 | SL61357 | Data Not Upload |
| 20-Oct-23 | SL62510 | Data Not Upload |
| 14-Nov-23 | SL63512 | Data Not Upload |
| 23-Nov-23 | SL63747 | Data Not Upload |
| 07-Dec-23 | SL64567 | Data Not Upload |
| 11-Dec-23 | SL64770 | Data Logger problem |
| 16-Dec-23 | SL64989 | Problem Resolved |

Zimbra: SupportLens:Ticket Created: SL54633 - Google Chrome

mail.anjanicement.com/public/launchNewWindow.jsp?skin=harmony&localeId=en_US&full=1&childId=6

Close Reply Reply to All Forward Delete Spam Actions

SupportLens:Ticket Created: SL54633 2 April, 2023 12:14

From: "SupportLens" <alert@glensserver.com>

To: APCLD "g.chiranjeevi" <g.chiranjeevi@anjanicement.com> glenssupport@knowledgeglens.com

Hi,

A Support Lens ticket has been raised on behalf of you.

Thank you so much for reaching out! We've received your service request, and we just want to let you know that we'll be working on it. You'll hear back from us soon.

TicketNo: SL54633
 Title: Data Not Uploading-
 Issue Category: Data Not Uploading
 Industry name: Others
 Description: Our PC network is ok but Data not uploading
 Due Date: 2023-03-29 15:42:19

Add comment regarding ticket, simply by replying to this mail or compose new message with subject '#ticketnumber(#SL101)'-'# is mandatory'. Please use the ticket number for all the future communication.

Note: To Get Supportlens Mail Service Features Details
 Please Mail to alert@glensserver.com with **Subject:** #Supportlens_Help

Contact Us: Call our IVR assistance at 7291000123 and choose option 2 to reach our team in case of any issues.

Generated by Supportlens

Activate Windows
Go to Settings to activate Windows.

Type here to search 13:28 03-03-2024

Zimbra: SupportLens:Ticket Created: SL57314 - Google Chrome

mail.anjanicement.com/public/launchNewWindow.jsp?skin=harmony&localeId=en_US&full=1&childId=7

Close Reply Reply to All Forward Delete Spam Actions

SupportLens:Ticket Created: SL57314 13 June, 2023 10:31

From: "SupportLens" <alert@glensserver.com>

To: APCLD "g.chiranjeevi" <g.chiranjeevi@anjanicement.com> glenssupport@knowledgelens.com

Hi,

A Support Lens ticket has been raised on behalf of you.

Thank you so much for reaching out! We've received your service request, and we just want to let you know that we'll be working on it. You'll hear back from us soon.

TicketNo: SL57314
 Title: Device Configuration/Updation-Parameter Configuration
 Issue Category: Device Configuration/Updation
 Industry name: Others
 Description: data uploading but some values shows NA, check the configuration
 Due Date: 2023-05-27 17:58:22

Add comment regarding ticket, simply by replying to this mail or compose new message with subject '#ticketnumber(#SL101)'-'# is mandatory'. Please use the ticket number for all the future communication.

Note: To Get SupportLens Mail Service Features Details
 Please Mail to alert@glensserver.com with **Subject:** #SupportLens_Help

Contact Us: Call our IVR assistance at 7291000123 and choose option 2 to reach our team in case of any issues.

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Activate Windows
 Go to Settings to activate Windows.

Type here to search

13-29
 03-03-2024

Zimbra: SupportLens:Ticket Created: SL61357 - Google Chrome

mail.anjanicement.com/public/launchNewWindow.jsp?skin=harmony&localeId=en_US&full=1&childId=9

Close Reply Reply to All Forward Delete Spam Actions

SupportLens:Ticket Created: SL61357 25 September, 2023 17:26

From: "SupportLens" <alert@glensserver.com>

To: APCLD "g.chiranjeevi" <g.chiranjeevi@anjanicement.com> "m.durgaprasad" <m.durgaprasad@anjanicement.com> glenssupport@knowledgelens.com

Hi,

A Support Lens ticket has been raised on behalf of you.

Thank you so much for reaching out! We've received your service request, and we just want to let you know that we'll be working on it. You'll hear back from us soon.

TicketNo: SL61357
 Title: Datalogger Connectivity-Data_Upload_Issues
 Issue Category: Datalogger Connectivity
 Industry name: Others
 Description: mA signal and network are ok, but data not uploading
 Due Date: 2023-09-27 17:14:22

Add comment regarding ticket, simply by replying to this mail or compose new message with subject '#ticketnumber(#SL101)'-'# is mandatory'. Please use the ticket number for all the future communication.

Note: To Get SupportLens Mail Service Features Details
 Please Mail to alert@glensserver.com with **Subject:** #SupportLens_Help

Contact Us: Call our IVR assistance at 7291000123 and choose option 1 to reach our team in case of any issues.

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Activate Windows
 Go to Settings to activate Windows.

Type here to search

13-30
 03-03-2024

Zimbra: SupportLens:Ticket Created: SL62510 - Google Chrome

mail.anjanicement.com/public/launchNewWindow.jsp?skin=harmony&localeId=en_US&full=1&childId=10

Close Reply Reply to All Forward Delete Spam Actions

SupportLens:Ticket Created: SL62510 20 October, 2023 08:21

From: "SupportLens" <alert@glensserver.com>

To: APCLD "g.chiranjeevi" <g.chiranjeevi@anjanicement.com> glenssupport@knowledgelens.com

Hi,

A Support Lens ticket has been raised on behalf of you.

Thank you so much for reaching out! We've received your service request, and we just want to let you know that we'll be working on it. You'll hear back from us soon.

TicketNo: SL62510
Title: Data Not Uploading-PC
Issue Category: Data Not Uploading
Industry name: Others
Description: Sir data not uploading, data values shows NA
Due Date: 2023-10-22 08:07:41

Add comment regarding ticket, simply by replying to this mail or compose new message with subject '#ticketnumber(#SL101)'-'# is mandatory'. Please use the ticket number for all the future communication.

Note: To Get SupportLens Mail Service Features Details
Please Mail to alert@glensserver.com with **Subject:** #SupportLens_Help

Contact Us: Call our IVR assistance at 7291000123 and choose option 1 to reach our team in case of any issues.

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Activate Windows
Go to Settings to activate Windows.

Windows taskbar: Type here to search, 13:30 03-03-2024

Zimbra: SupportLens:Ticket Created: SL63512 - Google Chrome

mail.anjanicement.com/public/launchNewWindow.jsp?skin=harmony&localeId=en_US&full=1&childId=11

Close Reply Reply to All Forward Delete Spam Actions

SupportLens:Ticket Created: SL63512 14 November, 2023 08:37

From: "SupportLens" <alert@glensserver.com>

To: APCLD "g.chiranjeevi" <g.chiranjeevi@anjanicement.com> glenssupport@knowledgelens.com

Hi,

A Support Lens ticket has been raised on behalf of you.

Thank you so much for reaching out! We've received your service request, and we just want to let you know that we'll be working on it. You'll hear back from us soon.

TicketNo: SL63512
Title: Data Mismatch-
Issue Category: Data Mismatch
Industry name: Others
Description: Sir, data uploading but values mismatch to our mA signal
Due Date: 2023-11-16 08:22:14

Add comment regarding ticket, simply by replying to this mail or compose new message with subject '#ticketnumber(#SL101)'-'# is mandatory'. Please use the ticket number for all the future communication.

Note: To Get SupportLens Mail Service Features Details
Please Mail to alert@glensserver.com with **Subject:** #SupportLens_Help

Contact Us: Call our IVR assistance at 7291000123 and choose option 1 to reach our team in case of any issues.

Generated by SupportLens

Activate Windows
Go to Settings to activate Windows.

Windows taskbar: Type here to search, 13:30 03-03-2024

Zimbra: Fwd: SupportLens:Ticket Created: SL63747 - Google Chrome
mail.anjanicement.com/public/launchNewWindow.jsp?skin=harmony&localeId=en_US&full=1&childId=12

Close Reply Reply to All Forward Delete Spam Actions

Fwd: SupportLens:Ticket Created: SL63747 23 November, 2023 18:30

From: "m.durgaprasad" <m.durgaprasad@anjanicement.com>
To: "suresh" <suresh@knowledgelens.com>
Cc: "dss.arjun" <dss.arjun@anjanicement.com> "g.chiranjeevi" <10133@anjanicement.com> glenssupport@knowledgelens.com alert@glensserver.com

Dear Sir,

Our Kiln 1 & 2 RABH So2, NOX data not uploading to CPCB website from months as per intimation CPCB office from Chennai we checked our side and found ok. we are raise the ticket (SupportLens:Ticket Created: SL63747 18 Nov) but till date problem not resolved. So we request you to kindly advice to concern sort out the issue.

Regards

M.Durga Prasad
Sr.Mgr - Inst
Mob: 7382609526

From: "alert" <alert@glensserver.com>
To: APCLD, "g.chiranjeevi" <g.chiranjeevi@anjanicement.com>, glenssupport@knowledgelens.com
Sent: Saturday, November 18, 2023 8:59:39 PM
Subject: SupportLens:Ticket Created: SL63747

Hi,

A Support Lens ticket has been raised on behalf of you.

Activate Windows
Go to Settings to activate Windows.

Type here to search

Zimbra: SupportLens:Ticket Created: SL64567 - Google Chrome
mail.anjanicement.com/public/launchNewWindow.jsp?skin=harmony&localeId=en_US&full=1&childId=13

Close Reply Reply to All Forward Delete Spam Actions

SupportLens:Ticket Created: SL64567 7 December, 2023 09:23

From: "SupportLens" <alert@glensserver.com>
To: APCLD "g.chiranjeevi" <g.chiranjeevi@anjanicement.com> glenssupport@knowledgelens.com

Hi,

A Support Lens ticket has been raised on behalf of you.

Thank you so much for reaching out! We've received your service request, and we just want to let you know that we'll be working on it. You'll hear back from us soon.

TicketNo: SL64567
Title: Data Not Uploading-PC
Issue Category: Data Not Uploading
Industry name: Others
Description: Sir, data not uploading from yesterday 6:45pm onwards, our side network is ok but data not uploading pls check it
Due Date: 2023-12-09 09:28:56

Add comment regarding ticket, simply by replying to this mail or compose new message with subject '#ticketnumber(#SL101)'-'# is mandatory'. Please use the ticket number for all the future communication.

Note: To Get SupportLens Mail Service Features Details
Please Mail to alert@glensserver.com with **Subject:** #SupportLens_Help

Contact Us: Call our IVR assistance at 7291000123 and choose option 1 to reach our team in case of any issues.

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Activate Windows
Go to Settings to activate Windows.

Type here to search

Zimbra: SupportLens:Ticket Created: SL64770 - Google Chrome
mail.anjanicement.com/public/launchNewWindow.jsp?skin=harmony&localeId=en_US&full=1&childId=14

Close Reply Reply to All Forward Delete Spam Actions

SupportLens:Ticket Created: SL64770 11 December, 2023 14:02

From: "SupportLens" <alert@glensserver.com>
To: APCLD "g.chiranjeevi" <g.chiranjeevi@anjanicement.com> glenssupport@knowledgelens.com

Hi,

A Support Lens ticket has been raised on behalf of you.

Thank you so much for reaching out! We've received your service request, and we just want to let you know that we'll be working on it. You'll hear back from us soon.

TicketNo: SL64770
Title: Device Configuration/Updation-Parameter Configuration
Issue Category: Device Configuration/Updation
Industry name: Others
Description: SIR KILN-1 SO2,NOX DATA LOGGER NOT WORKING SO NEW DATA LOGGER CONFIGURATION AND PARAMETER CONFIGURATION
Due Date: 2023-12-13 14:07:46

Add comment regarding ticket, simply by replying to this mail or compose new message with subject '#ticketnumber(#SL101)'-'# is mandatory'. Please use the ticket number for all the future communication.

Note: To Get SupportLens Mail Service Features Details
Please Mail to alert@glensserver.com with **Subject:** #SupportLens_Help

Contact Us: Call our IVR assistance at 7291000123 and choose option 1 to reach our team in case of any issues.

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Go to Settings to activate Windows.

Type here to search 13:33 03-03-2024

Zimbra: SupportLens:Ticket Created: SL64989 - Google Chrome
mail.anjanicement.com/public/launchNewWindow.jsp?skin=harmony&localeId=en_US&full=1&childId=15

Close Reply Reply to All Forward Delete Spam Actions

SupportLens:Ticket Created: SL64989 16 December, 2023 08:35

From: "SupportLens" <alert@glensserver.com>
To: APCLD "g.chiranjeevi" <g.chiranjeevi@anjanicement.com> glenssupport@knowledgelens.com

Hi,

A Support Lens ticket has been raised on behalf of you.

Thank you so much for reaching out! We've received your service request, and we just want to let you know that we'll be working on it. You'll hear back from us soon.

TicketNo: SL64989
Title: Data Not Uploading-PC
Issue Category: Data Not Uploading
Industry name: Others
Description: SIR, SOME PARAMETERS DATA NOT UPLOADING DUE TO CONVERTER SOME CHANNELS PROBLEM,SO CONFIGURE IP TO NEW CONVERTER AND ADD PARAMETERS FOR CHANNELS
Due Date: 2023-12-18 08:41:04

Add comment regarding ticket, simply by replying to this mail or compose new message with subject '#ticketnumber(#SL101)'-'# is mandatory'. Please use the ticket number for all the future communication.

Note: To Get SupportLens Mail Service Features Details
Please Mail to alert@glensserver.com with **Subject:** #SupportLens_Help

Contact Us: Call our IVR assistance at 7291000123 and choose option 1 to reach our team in case of any issues.

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Go to Settings to activate Windows.

Type here to search 13:34 03-03-2024

Online Emission and Effluent M... (17) WhatsApp

Address Book

Central Pollution Control Board

Start Date - 2022-05-19
End Date - 2023-12-31
Average - 15 minutes

SO2 (mg/m³)
NOx (mg/m³)

ANJANI PORTLAND CEMENT LTD
Block 2, AUNG RABER, JAWAHAR
Chennai (TN) Helicherry (55) Nalgonda
Pollutant: SO2/NOx Nalgonda (Telangana) 928246

Use Date Range: [Dropdown]
Data Type: [Dropdown]
Good Data: [Dropdown]

START DATE: 2022-05-19
END DATE: 2023-12-31
Average Duration: 15 minutes

Submit Print

© 2023 Central Pollution Control Board. All Rights Reserved. Dashboard

Light traffic 08:30 20-03-2024

Type here to search

From: dss.arjun@anjanicement.com [mailto:dss.arjun@anjanicement.com]
Sent: 21 March 2024 11:03
To: vlaxmi cpcb <vlaxmi.cpcb@nic.in>
Cc: nvr <nvr@anjanicement.com>; Nithianandan.R <nithianandan.r@chettinadcement.com>
Subject: Issues Solved - w.r.t additional affidavit filed before Honourable NGT - Anjani Portland Cement Limited-Reg

Dear Madam,

In continuation to the trailing mail, We would like bring your kind attention on the progress of two issues mentioned in the additional affidavit filed before Honourable National Green Tribunal (Southern Bench) Dt. 02.12.2023 for the application 112 Of 2023 are as follows.

1.Missing data of RABH-RAW MILL-SO2 & NOX data is missed at RTDMS CPCB portal from 18th May 2022 to Dec 2023:

Missed data for the mentioned period is now filled at CPCB RTDMS server by our TPDS (M/s. **Knowledge Lens-A Rockwell Automation Company**). Data gap filled by using the data transmitted to TSPCB server during the mentioned period. Screen shot from CPCB RTDMS server showing the missed data is attached.

2.Particulate Matter (PM) connected to Stack 1 70TPH COAL FIRED BOILER:

Alerts were raised in this stack as Prescribed standard inadvertently mentioned as 30 mg/ Nm³. Now Prescribed standard value of Stack_1_70TPH_COAL_FIRED_BOILER is changed from 30 mg/ Nm³ to 50 mg/ Nm³ in CPCB RTDMS server. please find screenshot attached showing the standard as 50 mg/nm³ in CPCB RTDMS server.

For Anjani Portland Cement Limited

D S S Arjun
Environment Department

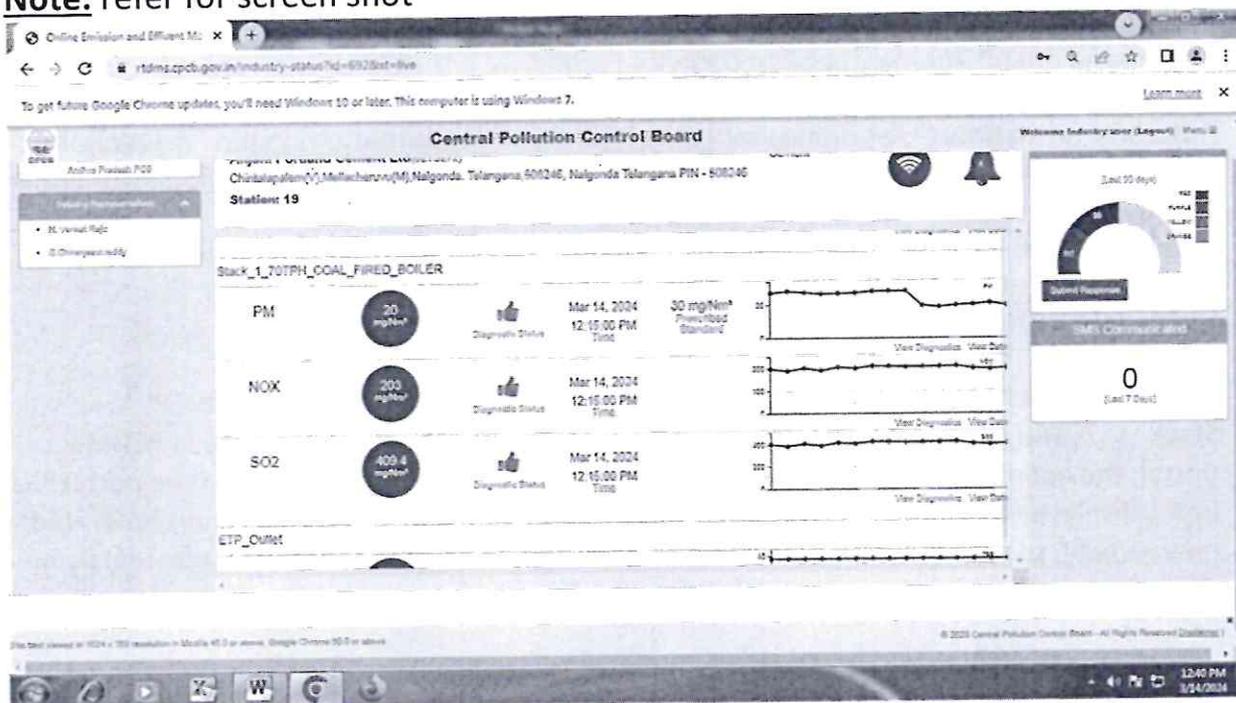
From: "g.chiranjeevi" <g.chiranjeevi@anjanicement.com>
To: "cems cpcb" <cems.cpcb@nic.in>, "rtdmsapproval1 cpcb" <rtdmsapproval1.cpcb@gov.in>, "itdiv cpcb" <itdiv.cpcb@gov.in>
Cc: "dss.arjun" <dss.arjun@anjanicement.com>, "m.durgaprasad" <m.durgaprasad@anjanicement.com>
Sent: Thursday, 14 March, 2024 15:17:16
Subject: Changes in RTDMS Portal-Anjani Portland Cement Ltd-02TS272-Reg.

Dear Sir/Madam,

Please rectify few issues in our industry **(02TS272) (Category Cement) (Anjani Portland Cement Limited, Suryapeta, Telangana)** details in RTDMS CPCB server.

1. Limit for Stack_1_70TPH_COAL_FIRED_BOILER PM parameter is mentioned incorrectly in RTDMS Portal as as 30 mg/Nm³, the approval was obtained with a prescribed limit of 50mg/Nm³(as per SPCB Consent For Operation) but in the portal it is being mentioned as 30 mg/Nm³ due to this issue, exceedance alerts are being generated unwantedly, so kindly request to look into the issue and change the limit accordingly in the portal.

Note: refer for screen shot



2. Few parameters 7 Stacks which were displaying first in the RTDMS CPCB portal (Stack_7 Cement Mill-1, Stack_9 Cement Mill-3, Stack_6 Coal Mill-2, Stack_3 Cooler 1 ESP, Stack_4 Cooler 2 ESP, Stack 1 Kiln 1 RABH, Stack 2 Kiln 2 Raw Mill RABH) are duplicated without data transmitting (may be continuing from old data transmitting server (Yokogawa), to be removed, as delay in

transmitting alerts are generating due to this reason. (these duplicated stacks were not transmitting to GLENS server (<https://glens.glensserver.com/>)). Also note that we have got approval for 11 stacks & 1 effluent station, but in RTDMS it was showing as stations 19, (may be due to these duplicated 7 stacks), kindly check and update by removing duplicated parameters.

Please refer attached screenshots of stations showing in RTDMS

Please find attached approval sheet where mentioned standard limit of CPP along with number of stations.

Thanks & Regards
G Chiranjeevi Reddy
7382609530

From: "nvr" <nvr@anjanicement.com>
To: "cems cpcb" <cems.cpcb@nic.in>
Cc: "archituprit cpcb" <archituprit.cpcb@nic.in>, "itdiv cpcb" <itdiv.cpcb@gov.in>, "sherlina narayanan" <sherlina.narayanan@rockwellautomation.com>, "rajasekar r" <rajasekar.r@rockwellautomation.com>, "dss.arjun" <dss.arjun@anjanicement.com>
Sent: Monday, 4 March, 2024 17:31:18
Subject: Limit Change in RTDMS Portal-Anjani Portland Cement Ltd-02TS272-Reg.

Dear Sir/Ma'am,

With reference to the above mentioned subject it is to inform that the limit for Stack_1_70TPH_COAL_FIRED_BOILER PM parameter is mentioned incorrectly in RTDMS Portal, the approval was obtained with a prescribed limit of 50mg/Nm³ but in the portal it is being displayed as 30 mg/Nm³ due to this issue the exceedance alerts are being generated unwantedly, so we kindly request to look into the issue and change the limit accordingly in the portal.

Attached old approval sheet and screenshot for reference.



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
 Fax: 040 - 23815631

CONSENT & HWA ORDER (AUTO RENEWAL) – RED CATEGORY

Consent Order No: TSPCB/AUTO RENEWAL/CFO/RO-NLG/HO/2021

Date: 06.11.2021

Sub: TSPCB – M/s. Anjani Portland Cement Ltd. (16 MW Coal based Power Plant), Sy.No. 226, Chinthalapalem (V&M), Suryapet District - Auto Renewal of Consent for Operation & HW Authorization – Order issued – Reg.

Ref: 1) Board Resolution No. 26 and circular dt. 19.11.2015 & 08.12.2015
 2) CFO & HWA order No. TSPCB/ RCP/NLG/ CFO&HWM/HO/2016-2512 Dt. 22.12.2016 with a validity upto 30.11.2021
 3) Industry's online application no.1030, dt 28.10.2021 for Auto Renewal of CFO & HWA along with Self Certification & Bank Guarantee.
 4) EE, R.O. Nalgonda mail dt. 30.10.2021.

- 1) The Board hereby renews the Consent for Operation (CFO) and Hazardous Waste Authorization (HWA) of the industry, issued vide reference 2nd cited, for a period upto **30.11.2026** under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and rules made thereunder, Renewal of Authorization under Rule 6(2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
- 2) This consent is issued under the **Auto Renewal System** of the Board as per the circulars vide reference 1st cited and as per the self certification submitted by **M/s. Anjani Portland Cement Ltd. (16 MW Coal based Power Plant), Sy.No. 226, Chinthalapalem (V&M), Suryapet District** vide reference 3rd cited.
- 3) All the conditions stipulated in CFO & HWA order dt. 22.12.2016 will remain same. The Board reserves its right to review, modify, revoke conditions and vary the validity period of the CFO& HWA of the industry.
- 4) In case of any false certification, non-compliance of conditions / directions and deficiency in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules including forfeiture of the Bank Guarantee submitted by the industry for Rs. 3,64,500/- (BG No. 021GT01213000001, HDFC Bank Ltd, Banjara Hills) dt.27.10.2021 with validity for a period upto 30.11.2026.
- 5) The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
- 6) Under auto renewal system, the industry shall apply atleast 30 days before the expiry of the existing consent order for further renewals.

Sd/-
MEMBER SECRETARY

To
M/s. Anjani Portland Cement Ltd.,
(16 MW Coal based Power Plant),
Sy.No. 226, Chinthalapalem (V&M),
Suryapet District

Copy to:

1. The JCEE, Zonal Office, R.C. Puram for information and necessary action.
2. The E.E., Regional Office, Nalgonda for information and necessary action.

///T.C.F.B.O///

Coor
 ENVIRONMENTAL ENGINEER



TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate,
Sanathnagar, Hyderabad - 500018

Ph: 040-23887500
Fax: 040-23815631
Website: tspcb.cgg.gov.in

CONSENT & AUTHORISATION ORDER

//BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE//

Consent Order No : TSPCB/RCP/NLG/CFO&HWM/HO/2016- 2512 Date: 22.12.2016

Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof.

20/12/16
SPATCHED
A: 23/12/16

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made there under to:

M/s. Anjani Portland Cement Ltd.,
(16 MW Coal based Power Plant),
Sy.No.226, Chintalapalem (V),
Mellacheruvu (M),
Suryapet District,
E-mail id: pgr@anjanicement.com

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Water Pollution:

| Outlet No. | Description of outlet | Max Daily Discharge | Method of Treatment and Disposal |
|------------|--|---------------------|---|
| 1. | Cooling Tower Blow Down - 15 KLD + Boiler Blow Down - 15 KLD + DM & RO Reject - 50 KLD | 88 KLD | After treatment in ETP, shall be used for dust suppression, Ash conditioning, service purpose & green belt development within the premises. |
| 2. | Domestic | 8 KLD | After treatment in STP, shall be used for green belt development. |

ii) Emissions from chimneys:

| Chimney No. | Description of Chimney | Emission Rate |
|-------------|--------------------------------------|---------------|
| 1. | Attached to 70 TPH Coal Fired Boiler | --- |

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)] of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof):

- Number of Authorization and date of issue: TSPCB/RCP/NLG/CFO&HWM/HO/2016-
Date : 22.12.2016.
- Reference of Application: Reference No. LRG02700593853CFO dt.24.10.2016.

3. M/s. Anjani Portland Cement Ltd., (16 MW Captive Power Plant), Suryapet District, is hereby granted an authorisation to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as below:

➤ HAZARDOUS WASTES WITH RECYCLING OPTION:

| S. No. | Name of the Hazardous Waste | Stream | Quantity | Disposal Option |
|--------|-----------------------------|-------------------|----------|---|
| 1. | Waste Oil/Used Oil | 5.1 of Schedule-I | - | Sent to Authorised Waste Oil Reprocessors |

This consent order is valid for generation of Electrical Power along with quantity mentioned below:

| S.No | Product | Quantity |
|------|--|----------|
| 1. | Power (Fuel :- Imported coal (100%) - 244 TPD or Indian coal (100%) - 396 TPD or Blended coal ((Imported coal (70%) - 192 TPD + Indian coal (30%) - 83 TPD)) - 275 TPD). | 16 MW |

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This combined order of Consents and Authorization is valid for a period ending with the 30th day of November, 2021.

Sd/-
MEMBER SECRETARY

To
M/s. Anjani Portland Cement Ltd.,
(16 MW Coal based Power Plant),
Sy.No.226, Chintalapalem (V),
Mellacheruvu (M),
Suryapet District.

Copy to:

1. The JCEE, Zonal Office, RC Puram for information and necessary action.
2. The EE, Regional Office, Nalgonda for information and necessary action.
3. The SEE, (Cess), TSPCB for information.

//T.C.F.B.O//

Kesreddy
Environmental Engineer

SCHEDULE - A

1. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board and detailed compliance of CFO conditions.
2. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
5.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder, wind direction recorder.
6. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
7. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
8. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
9. In case of such episodal discharges / emissions mentioned in item 6 above, the industry shall take immediate action to bring down the discharge / emission below the limits prescribed in this order.
10. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
11.
 - (a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
 - b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
12. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
13. The applicant shall comply with the directives/orders issued by the Board in this order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution

- control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
 16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
 17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
 18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
 19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
 20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated, as Hazardous Waste and they shall be disposed off only to the agencies authorized by APPCB in a safe manner.
 21. The occupier shall prepare/update Emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to APPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
 22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers shall be provided with a general label.
 23. The driver who transports Hazardous Waste shall be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) Card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
 24. No Hazardous Wastes shall be mixed with any other wastes or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of APPCB.
 25. If HDPE bags are used for storing Hazardous Wastes, it shall be ensured that they are perfectly sealed mechanically or double hot sealed. If MS/HDPE bags or drums are used for storing Hazardous Wastes, these drums / bags shall be ensured that they are perfectly sealed.
 26. The person Authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
 27. Any authorization change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his Authorization.
 28. The industry shall comply with the provisions of Batteries (Management & Handling) Rules, 2001.
 29. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate. The first sign board shall provide information on specific conditions of CFO and Hazardous Waste Authorization. The second sign board shall display online data on quantity and nature of hazardous chemicals being used in the plant, as well as water, air emissions and solid waste generated within the factory premises.
 30. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

31. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
32. The Authorization issued under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and its amendments thereof, shall comply with the provision of the Environment (Protection) Act, 1986.

SCHEDULE - B

1. The effluent discharged should not contain constituents in excess of the tolerance limits prescribed below.

| Outlet | Parameter | Limiting Standards |
|-----------|--|--------------------|
| 1. | pH | 6.50 - 8.50 |
| | Total Suspended Solids (at 103 - 105° C) | 100 mg/l |
| | Oil and Grease | 10 mg/l |
| | Free available Chlorine | 0.50 mg/l |
| | Copper (Total) | 1.0 mg/l |
| | Iron (Total) | 1.0 mg/l |
| | Phosphate (total) | 5.0 mg/l |
| | Zinc | 1.0 mg/l |
| | Chromium Total | 0.2 mg/l |
| Phosphate | 5.0 mg/l | |

2. The industry should take steps to reduce water consumption to the extent possible and consumption should NOT exceed the quantities prescribed below:

| S.No | Purpose | Quantity in KLD |
|------|--------------------------------|-----------------|
| 1. | Cooling | 50 KLD |
| 2. | RO Plant/DM Plant/ Boiler Feed | 100 KLD |
| | Total | 150 KLD |

3. The industry shall reduce the specific water consumption upto maximum of 3.5 m³ /MWh within a period of two years from the date of publication of the Notification issued by the Ministry of Environment, Forests & Climate Change, Govt. of India, vide S.O. No. 3305 (E), dt.07.12.2015, under the Environment (Protection) Rules, 1986.
4. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
5. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

| Chimney No. | Parameter | Emission Standards (in mg/Nm ³) |
|-------------|--|---|
| 1 | Particulate Matter | 50 mg/Nm ³ |
| | Sulphur Dioxide (SO ₂)* | 600 mg/Nm ³ |
| | Oxides of Nitrogen (NO _x)* | 300 mg/Nm ³ |
| | Mercury (Hg)* | 0.03 mg/Nm ³ |

* - The industry shall meet the limits stipulated by the Board for the above parameters within a period of two years from the date of publication of the Notification issued by the Ministry of Environment, Forests & Climate Change, Govt. of India, vide S.O. No. 3305 (E), dt.07.12.2015, under the Environment (Protection) Rules, 1986.

6. The industry should comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5} (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

7. The industry shall operate ESP for the Boiler so as to meet the Board standards and avoid Air Pollution in the surrounding areas.
8. The industry shall install Bag Filters & other Air Pollution Control Equipment at belt conveyer junction towers, fly ash silo top, bottom ash silo top etc. regularly, so as to meet the Board standards and avoid Air Pollution in the surrounding areas. The industry shall maintain dry fog system at various dust generation sources to avoid fugitive dust emissions.
9. The industry shall store coal in closed sheds only and take necessary measures at coal storage area to avoid Air Pollution Problems within the premises and in the surrounding areas. The industry shall ensure that huge coal stocks are not piled up openly.
10. The industry shall transport the coal in trucks provided with close enclosures to prevent dust nuisance in the surrounding areas due to fugitive dust emissions during transport.
11. The industry shall construct & maintain CC roads in their premises to avoid fugitive emissions.
12. The industry shall provide & operate mechanical sprinklers in all dust generating areas like Coal yard etc., to control fugitive emissions.
13. The industry shall maintain records for dry ash collection, handling, storage and utilization of 100% of Ash generated. The industry shall utilize Fly Ash & Bottom Ash in Cement process.
14. The industry shall comply with the Notifications issued by Ministry of Environment & Forests, Govt. of India on Utilization of Fly Ash generated from Thermal Power Plants.
15. The industry shall treat the domestic effluents in the STP of Cement Plant and utilize for green belt development within the industry premises.
16. The industry shall treat the DM plant regeneration water, softener water, RO Back Wash, Boiler & Cooling Tower Blow Downs etc., to the Board standards. The treated effluents shall be utilized for dust suppression, ash quenching, cooling purpose and onland for plantation within the plant premises.
17. The industry shall not discharge any waste water outside the plant premises.
18. The industry shall maintain good housekeeping within the plant premises.
19. The industry shall comply with the stipulations and conditions prescribed in the CFE Order.
20. The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.
21. The industry shall comply with the Task Force directions issued from time to time.
22. The industry shall connect the Online Continuous Stack Emission Monitoring Systems (OCSEMS) to the Website of CPCB & TSPCB.
23. The industry shall provide & connect the Online Effluent Quality Monitoring System (OEQMS) for the Power Plant for monitoring of pH, Temperature & TSS to the Website of CPCB & TSPCB.
24. The industry shall comply with emission standards stipulated by the MoEF for the captive power plant.
25. The industry shall provide adequate space for installation of Flue Gas Desulphurization (FGD), if required at later stage, as stipulated by the Board in the CFE Order.
26. The industry shall make interlocking arrangements between APCE & fuel feeding system.
27. The industry shall provide & operate separate Digital Flow Meters with necessary pipeline for assessing the quantity of water used for each of the following purposes:

- a. Industrial cooling, boiler feed.
 - b. Domestic purposes.
 - c. Processing, whereby water gets polluted and pollutants are easily biodegradable.
 - d. Processing, whereby water gets polluted and pollutants are not easily biodegradable.
27. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
- a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Daily Fly Ash generation and sent to Cement Plant for utilization.
28. The industry shall provide Rain Water Harvesting (RWH) structures within the plant site.
29. The applicant shall submit Environment Statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
30. The conditions are stipulated in this order is without prejudice to rights and contentions of this Board in any Hon'ble Court of Law.

SCHEDULE - C

[see rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

A. General conditions of Authorization:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc., and their possible impacts and also carryout mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The Hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported Hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
10. An application for the renewal of an authorization shall be made as laid down under the Rules.
11. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate change or Central Pollution Control Board from time to time.
12. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions:

1. The industry shall give top priority for waste minimization and cleaner production practices.

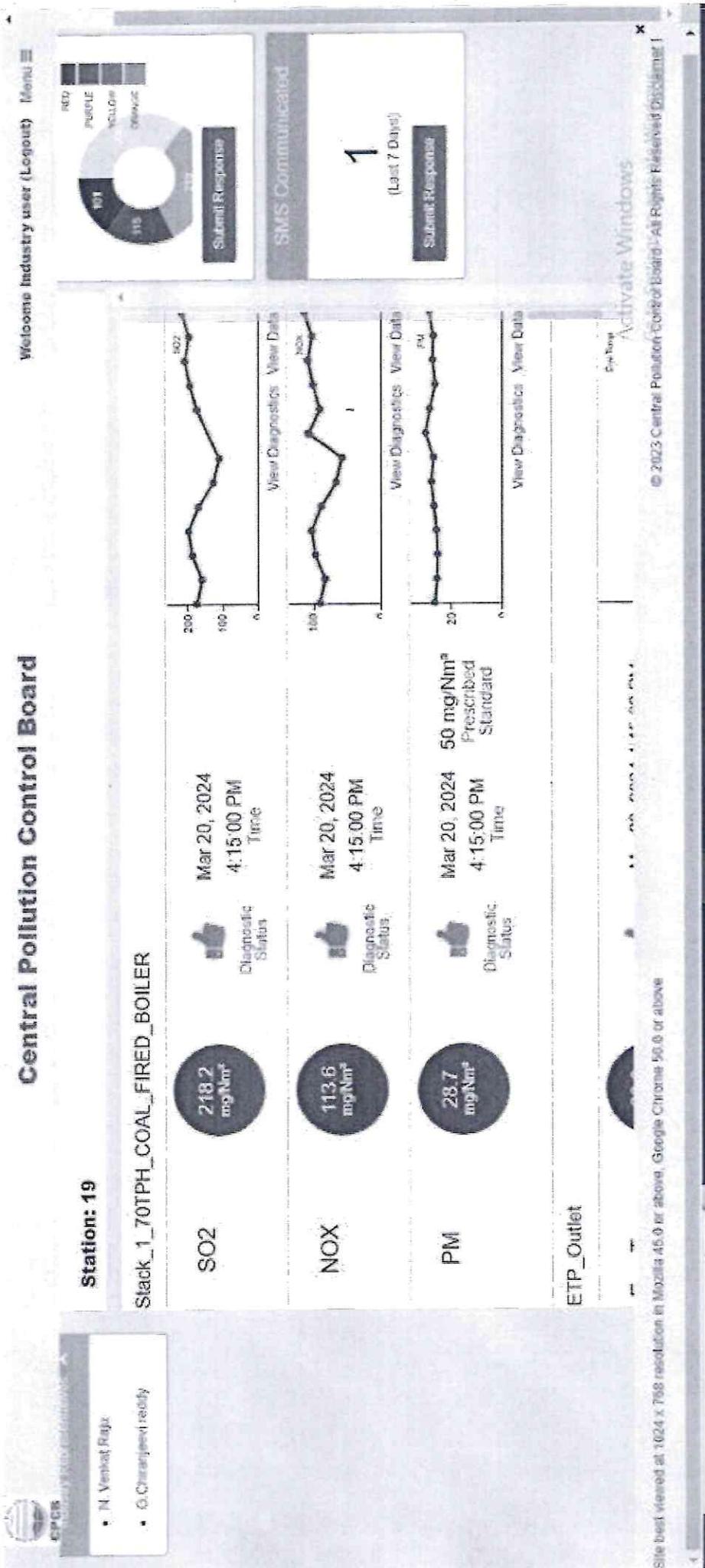
2. The industry shall not store Hazardous Waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall not dispose spent solvents / mixed spent solvents to the traders.
7. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
8. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
9. The industry shall maintain good house keeping & maintain proper records for Hazardous Wastes stated in Authorization.
10. The industry shall maintain proper Records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc. as per Rule 20(1) and file Annual Returns in Form- 4 as per Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
11. The industry shall dispose of e-waste to the authorized recyclers only.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

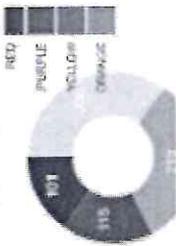
To
M/s. Anjani Portland Cement Ltd.,
(16 MW Coal based Power Plant),
Sy.No.226, Chintalapalem (V),
Mellacheruvu (M),
Suryapet District.

//T.C.F.B.O//

K. S. Reddy
Environmental Engineer



- N. Venkat Raju
- G. Chandrajeyareddy



SMS Communicated

1 (Last 7 Days)

Submit Response

Central Pollution Control Board

Welcome Industry user (Logout) Menu

rtcms.cpcb.gov.in/industry-status?id=692&st=live

Anjani Portland Cement Ltd Stack_5_Cooler1
 Chintalapalem(V), Mellacheruvu(M), Nalgonda,
 Telangana 508246 Nalgonda Telangana 508246

Start Date - 2023-11-01
 End Date - 2023-11-10
 Average - 15 minutes

PM (mg/l) CPCB

Prescribed Standard 30 mg/Nm³

Time Range: PM
 Use Date Range: [dropdown]
 Data Type: Good Data
 START DATE: 2023-11-01
 END DATE: 2023-11-10
 Average Duration: 15 minutes

Submit PRINT

32 (Last 7 Days)

29°C Mostly sunny

11:05 04-03-2024

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